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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CALCUTTA BENCH.

O.A. 350/01061/2015

DETAILS OF THE APPLICATION:

PARTICULARS OF THE APPLICANT:

Smt. Rinku Chakraborty, daughter of late Sanjib Kumar Chakraborty, aged about 45 years, residing at 1/8/1, East Mall Road, P.O. Mall Road, Kolkata-700 080.

... APPLICANT.

-V E R S U S-

PARTICULARS OF THE RESPONDENTS:

- 1) Union of India, through the Secretary, Ministry of Defence, Government of India, Indian Ordnance Factories, Department of Pension & Pensioner's welfare, 3rd Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
- 2) The Under Secretary to the Govt. Of India, Ministry of Personnel, Public Grievance & Pensions, Department of Pension & Pensioners' Welfare, 3rd Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
- 3) The General Manager, Gun & Shell Factory, Cossipore, Kolkata-7000 002.
- 4) The Works Manager/QAG, Gun & Shell Factory, Cossipore, Kolkata-7000 002.
- 5) *Smt. Rinku, Department of Pension & Pensioner's welfare Section, 3rd Floor, Lok Nayak Bhawan, Khan Market, New Delhi.*
... RESPONDENTS.

No. O.A. 350/01061/2015

Date of order: 11.9.2017

Present : Hon'ble Dr. Nandita Chatterjee, Judicial Member

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. B.P. Manna, Counsel

ORDER (Oral)**Nandita Chatterjee, Administrative Member:**

1. Ld. Counsel for the applicant had filed an Office Memorandum of the DOPT dated 19.7.2017 wherein certain clarifications had been furnished on the eligibility of divorced daughters for grant of family pension, inter alia, that "it has been decided to grant family pension to a divorced daughter in such cases where the divorce proceedings has been filed in a competent court during the life-time of the employee/pensioner or his/her spouse but divorce took place after their death - provided the claimant fulfils all other conditions for grant of family pension under Rule 54 of the CCS (Pension) Rules, 1972. In such cases, the family pension will commence from the date of divorce."

2. In this context, the applicant is at liberty to submit a representation with all requisite documentation particularly indicating the date of commencement of the divorce proceedings as well as other requisites as called for under Office Memorandum dated 19.7.2017 to the office of Respondent No. 3, who will thereafter pass a reasoned order against the background of O.M. dated 19.7.2017 after examination and verification of the claims and documentation made in this regard.

3. If the respondent No. 3 concludes that this is a fit case for grant of

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family pension, the same may be released within three months of the date of passing of such order by Respondent No. 3.

4. With these observations, the O.A. is disposed of.

(Dr. Nandita Chatterjee)
Administrative Member

SP